

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

(SPECIAL ORIGINAL JURISDICTION)

SUNDAY, THE EIGHTH DAY OF JUNE

TWO THOUSAND AND TWENTY FIVE

:PRESENT:

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

AND

THE HONOURABLE SRI JUSTICE T.C.D.SEKHAR

WP(SR).No: 20896 OF 2025

Between:

Smt. Kollamsetty Naga Haritha, W/o Kollamsetty Anil Kumar, D.No. 19-2-598/2, 3/5 Lane, Amaravathi Colony, Kanuru Village, YSR Tadigadapa, Krishna District, A.P

...Petitioner

AND

1. The State of Andhra Pradesh, Rep by its Principal Secretary, Home Department, Secretariat Buildings, Velagapudi, Amaravati, Guntur District.
2. Director General of Police, AP State Police Headquarters, Mangalagiri, Guntur District.
3. The Superintendent of Police, Krishna District.
4. The Station House Officer, Penamaluru Police Station, Penamaluru, Vijayawada, Krishna District.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Habeas Corpus, declaring the action of Respondents 3 and 4 in illegally detaining my son Kollamsetty Siva Rohit, aged 21 years, as illegal, arbitrary

and violative of Articles 14 and 21 of the Constitution of India and consequently direct the respondents to produce the detenue before this Hon'ble Court and set him at liberty, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of M/s KOTHA VEERA NAGA PALLAVI, Advocate for the Petitioner, and of The Advocate General, for the Respondents, the Court made the following

ORDER:

Today when the matter is being taken up through virtual mode for instructions of the learned Government Pleader attached to the office of the learned Advocate General.

Learned counsel representing the learned Advocate General would submit that the police are making every effort to locate at the alleged detenue. Although a crime was registered against the petitioner and the alleged detenue, the police have not so far taken into custody either the petitioner or the petitioner's son, who is the alleged detenue.

The respondents are directed to produce the alleged detenue before the Court by 01.00 P.M, tomorrow.

List tomorrow.

**SD/-N. NAGAMMA
ASSISTANT REGISTRAR**

//TRUE COPY//

For ASSISTANT REGISTRAR

To

1. The Principal Secretary, Home Department, State of Andhra Pradesh, Secretariat Buildings, Velagapudi, Amaravati, Guntur District. **(by Special Messenger)**
2. Director General of Police, AP State Police Headquarters, Mangalagiri, Guntur District.
3. The Superintendent of Police, Krishna District.
4. The Station House Officer, Penamaluru Police Station, Penamaluru, Vijayawada, Krishna District. **(Addressees 2 to 4 by RPAD)**
5. One CC to M/s KOTHA VEERA NAGA PALLAVI, Advocate [OPUC]
6. Two CCs to the Advocate General, High Court of Andhra Pradesh [OUT]
7. Two CCs to GP FOR HOME, High Court of Andhra Pradesh [OUT]
8. **Two spare copies**

PSR

HIGH COURT

**KM,J
&
TCDS,J**

DATED:08/06/2025

NOTE: LIST TOMORROW

ORDER

WP(SR).No.20896 of 2025

INTERIM DIRECTION

